

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

UNSTARRED QUESTION NO.2521  
TO BE ANSWERED ON 09.05.2016

**Sexual Harassment**

2521. SHRI BHARATHI MOHAN R.K.:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Ministry is aware that many universities have revised or proposes to revise their policies to deal with the sexual harassment; and
- (b) if so, the details thereof and the action taken by the Government about the major amendments to the policy including provision for protection of the complainant as well as witnesses from victimization along with the penalty provision for false complaints?

**A N S W E R**

**MINISTER OF HUMAN RESOURCE DEVELOPMENT  
(SMT. SMRITI ZUBIN IRANI)**

(a) & (b): University Grants Commission (UGC) has framed comprehensive Regulations on "Prevention, prohibition and redressal of sexual harassment of women employees and students in higher educational institutions, 2015" which are applicable to all higher educational institutions. These Regulations also provide for protection of the complainant as well as witnesses from victimization and discrimination along with the penalty provision for false complaints and are binding on Universities and Colleges.

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